

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA 760/2019

This the 7th day of March, 2019

Hon'ble Mr. A.K. Bishnoi, Member (A)

Mahesh Singh, Rana Ex COS/Typist,
Age about 62 yrs 'C'
S/o Shri Umedi Ram
R/o Village Balkhera, Po. Nanakmatta
Udham Singh Nagar(UK)
PIN-262311.

...Applicant

(By Advocate: Sh. Lalta Prasad)

VERSUS

1. Union of India
Through, General Manager
Northern Railway, Baroda House,
New Delhi.
2. Divisional Railway Manager
Delhi Division, Northern Railway,
State Entry Road, New Delhi

...Respondents

(By Advocate: Sh. Krishna Kant Sharma on advance notice)

ORDER (Oral)

The applicant who was working with the respondents as OS/Typist/Store, retired on superannuation on 31.12.2016. Through this OA, the applicant seeks to declare the action of the respondents in recovering the amount from leave encashment after retirement as illegal and to direct them to refund the recovered amount with interest. Learned counsel for the applicant submits that the applicant has made a

representation on 06.06.2017 against the order of the Deputy Chief Commercial Manager/System dated 30.12.2016 but the representation has not yet been decided.

2. In the circumstances, the OA is disposed of at this stage itself without going into the merits of the case with a direction to the respondents to consider the representations dated 06.06.2017 made by the applicant and decide on the same through a self-contained and speaking order, within ninety days from the date of receipt of a certified copy of this order. No costs.

(A.K. Bishnoi)
Member (A)

/ns/